Government of India/State Department of -----

#### Form GSTR-1

[See Rule.....]

### **DETAILS OF OUTWARD SUPPLIES**

- 1. GSTIN:
  - •••••
- 2.
- **3.** Aggregate Turnover of the Taxable Person in the previous FY...... (To be submitted only in first year. To be auto populated in subsequent year)
- 4. Period: Month..... Year .....

#### 5. Taxable outward supplies to a registered person

5. Taxab	le outward supplies to a registered pers	son						
						(figu	res in Rs)	<u> </u>
GSTIN/	Invoice	IGST	CGST	SGST	POS	Indicate if	Tax on this	GSTIN of
UIN					(only if	supply	Invoice is	e-
					different from	attracts	paid under	commerce
					the location of	reverse	provisional	operator (if
					recipient)	charge \$	assessment	applicable)
						_	(Checkbox	
							)	
							ſ	

	No.	Date	Value	Goods/ Servic es	HSN/ SAC	Taxable value	Rate	Amt	Rate	Amt	Rate	Amt				
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)

\$ To be filled only if a supply attracts reverse charge Notes:
1. Taxable Person has the option to furnish the details of nil rate and exempted supplies in this Table
2. In case of inter-state supplies, only IGST would be filled
3. In case of intra-state supplies, CGST & SGST would be filled.

#### 5A. Amendments to details of Outward Supplies to a registered person of earlier tax periods

										-	-				-			(figures in Rs	)
	Ori	iginal	GSTIN/		Re	vised/C	Driginal	Invoice	•	IG	ST	CG	ST	S	GST	POS(onl	Indicate	Tax on this	GSTIN of e-
	Inv	voice	UIN													y if	if supply	Invoice is	commerce
No	э.	Date		No.	Date	Value	Goods/	HSN/	Taxable	Rate	Amt.	Rate	Amt	Rate	Amt	different	attracts	paid under	operator (if
					Service SAC Value											from the	reverse	provisional	applicable)
					s											location	charge \$	assessment	
																of	_	(Checkbox)	
																recipien			
																t)			
(	1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)	(17)	(18)	(19)
-							1												

#### 6. Taxable outward supplies to a consumer where Place of Supply (State Code) is other than the State where supplier is located (Inter-state supplies) and Invoice value is more than Rs 2.5 lakh

Recipient's State code	Name of the recipient				Invoice				IGST	(only if different from the location	(figures in Rs Tax on this Invoice is paid under provisional assessment (Checkbox)
		No.	Date			HSN/ SAC	Taxable value	Rate	Amt	1 /	
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)

Note: 1. Taxable Person has the option to furnish the details of nil rate and exempted supplies in this Table

#### 6A. Amendment to taxable outward supplies to a consumer of earlier tax periods where Place of Supply (State Code) is other than the State where supplier is located (Inter-state supplies) and Invoice value is more than Rs 2.5 lakh

											(figu	res in Rs)
Origi	nal	Recipient's	Name of the			Revised In	ivoice		IGST		POS	Tax on this
Invoid	ce	State code	recipient								(only if	Invoice is
											different	paid under
	1				1	1		1			from the	provisional
No.	Date			No.	Date	Goods/Se		1 unuo i u	Rate	Amt	location of	assessment
						rvices	AC	Value			recipient)	(Checkbox)
(1)	( <b>0</b> )		(4)	(5)	(0)	(7)	(0)	(0)	(10)	(11)	(10)	(12)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)
											1	

						1
						1
						1
						1
						1
						·

#### 7. Taxable outward supplies to consumer (Other than 6 above)

										(figures in Rs)
Goods/S	HSN/	State code	Aggregate	IG	ST	CG	ST	SGST		Tax on this
ervices	SAC	(Place of Supply)	Taxable Value	Rate	Amt	Rate	Amt	Rate	Amt	supply is paid under provisional assessment (Checkbox)
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)

Note:

Taxable Person has the option to furnish the details of nil rate and exempted supplies in this Table
 Table includes both inter-state supplies (invoice value below 2.5 lakhs) and intra-state supplies.

#### 7A. Amendment to Taxable outward supplies to consumer of earlier tax periods (original supplies covered under 7 above in earlier tax period (s))

						(figures in Rs)
Original Details	Revised Details	Aggregat e Taxable Value	IGST	CGST	SGST	Tax on this supply is paid under provisional assessment (Checkbox)

$\begin{array}{ c c c c c c c c c c c c c c c c c c c$	Month (Tax Period)	Goo ds and Serv ices	HSN / SAC	Stat e Cod e	Goods/ Services	HS N/ SAC	State code (Place of Supply (State Code))		Rate	Amt	Rate	Amt	Rate	Amt	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)

#### 8. Details of Credit/Debit Notes

GSTIN /UIN/ Name of	Type of note (Debit/Credit)	Debit	Note/credit note	Origin Invoid		Differenti al Value (Plus or Minus)			Differe	ntial Ta	(figures in X	Rs)		
recipie	No.DateIGSTCGSTSGST													
nt							Rate	Amt	Rate	Amt	Rate	Amt		
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)		
Other the	an reverse charge													
<b>Reverse</b>	charge													

Note: Information about Credit Note / Debit Note to be submitted only if issued as a supplier.

## 8A. Amendment to Details of Credit/Debit Notes of earlier tax periods

												(fig	ures in R	s)
GSTI	Type of	Ori	ginal	Rev	ised	Original Ir	ivoice	Differenti		1	Differen	tial Ta	х	
N/UI	note		0			details		al Value						
N/Na	(Debit/Cre	No.	Date	No.	Date	No. Date		(Plus or	IG	ST	CG	ST	SG	ST
me of recipi ent	dit)							Minus)	Rate	Amt	Rate	Amt	Rate	Amt

(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)
Other t	han reverse c	harge												
Reverse	e charge													

Note: Information about Credit Note / Debit Note to be submitted only if issued as a supplier.

#### 9. Nil rated, Exempted and Non GST outward supplies\*

				(figures in Rs)
	Goods/Services	Nil Rated (Amount)	Exempted (Amount)	Non GST supplies (Amount)
(1)	(2)	(3)	(4)	(5)
Interstate supplies to registered person				
Intrastate supplies to registered person				
Interstate supplies to consumer				
Intrastate supplies to consumer				

• If the details of "nil"" rated and "exempt" supplies have been provided in Table 5, 6 and 7, then info in column (4) may only be furnished.

### **10.** Supplies Exported (including deemed exports)

															(figures in Rs)
Description				Invoice			Ship	oping	IG	ST	CC	GST	SC	GST	Tax on this Invoice is
1								ill/							paid under provisional
							bill of	export							assessment (Checkbox)
	No.	Date	Value	Goods/S	HSN/	Taxable	No	Date	Rate	Amt	Rate	Amt	Rate	Amt	
				ervices	SAC	value									
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)

Without payment of GST								
With payment of GST								

#### 10A. Amendment to Supplies Exported (including deemed exports)

																(figures in Rs)
Description	Ori	ginal		Rev	ised In	voice	e	Ship	oing bill/	IG	ST	CG	ST	S	GST	Tax on this Invoice is
-		oice						bill o	f export							paid under
									-							provisional
																assessment
														mt Rate Am		(Checkbox)
	No.	Date	No.	Date	Goods	HSN	Taxabl	No	Date	Rate	Amt	Rate	Amt	Rate	Amt	
					/Servi		е									
		(3)	(=)			SAC		(=)	( - )			(1.5)	( )		(	
	(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)
Without																
payment of																
COT																
With																
payment of																
COT	1	1			1	1									1	

#### 11. Tax liability arising on account of Time of Supply without issuance of Invoice in the same period. (figures in Rs)

GSTIN/UIN/ State Docum Date Goods/ HSN/SAC Amount of advance TAX Name of Code ent No. Servic received/ Value of of supply IGST CGST SGST Supply provided without raising a bill customer es Rate Tax Rate Tax Rate Tax (1) (2) (3) (4) (5) (6) (7) (8) (9) (10) (11) (12) (13)

Note: A transaction id would be generated by system for each transaction on which tax is paid in advance/on account of time of supply

# 11A. Amendment to Tax liability arising on account of Time of Supply without issuance of Invoice in the same tax period.

														(figures i	in Rs)
Original I	riginal Details									TAX					
GSTIN/			GSTI	Stat	Docu	Date	Goods	HSN/S	advance	IGST		CGST		SGST	
UIN/Na me of custome r	ent Numbe r		N/UI N/ Name of custo mer	e Cod e	ment No.		/Servi ces	AC of supply to be made	received/ Value of Supply provided without raising a bill	Rate	Tax	Rate	Tax	Rate	Tax
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)	(13)	(14)	(15)	(16)

#### 12. Tax already paid (on advance receipt/ on account of time of supply) on invoices issued in the current period (figures in Rs)

[	Invoice No.	Transaction id		TAX Paid of	n receipt of ad	vance/on accou	unt of time o	of supply
		(A number assigned by the system	I	GST	CC	GST		SGST
		when tax was paid)	Rate	Tax	Rate	Tax	Rate	Tax
	(1)	(2)	(4)	(5)	(6)	(7)	(8)	(9)

Note: Tax liability in respect of invoices issued in this period shall be net of tax already paid on advance receipt/on occurrence of time of supply

#### 13. Supplies made through e-commerce portals of other companies

#### Part 1- Supplies made through e-commerce portals of other companies to Registered Taxable Persons

				-			-					(1	figure in	Rs.)
Invoice No.	Date	Merchant ID issued		Gross Value	Taxabl e value	Goods (G)/	HSN/ SAC	IC	GST	SG	ST	CG	ST	Place of
		by e- commerc e operator	portal	of supplie s		Servic es (S)		Rate	Amt.	Rate	Amt.	Rate	Amt	Suppl y (State Code)
1	2	3	4	5	6	7	8	9	10	11	12	13	14	15

**Note**: Details of supplies made through e-commerce portal to registered Taxable Persons shall be reported in Table 5 of this return, which shall be prepopulated in this table based on the flag provided in the respective table at the time of creation of Return.

#### Part 2- Supplies made through e-commerce portals of other companies to Unregistered Persons

(figure in Rs.)

Sr No.	Merchant ID issued by e- commerce portal	GSTIN of e- commerce portal	Place of Supply (State Code)	Taxable value	IGST Rate Amt		CG		SG	
					Rate	Amt	Rate	Amt	Rate	Amt
1	2	3	4	5	6	7	8	9	10	11

Note: Details of supplies made through e-commerce portal to unregistered Taxable Persons shall be reported in the table by the Taxable Person in addition to the details which are already provided in Table 6 & 7 of this return, this shall not be included in the turnover again.

# Part- 2A Amendment to Supplies made through e-commerce portals of other companies to Unregistered Taxable Persons

Sr No.	Original Do	etails	Revised De	tails	Merchant ID issued by e-	GSTIN of e- commerce portal	Taxable value	IG	ST	CG	ST	SG	ST
	Tax period of supplies	Place of Supply (State Code)	Tax period of supplies	Place of Supply (State Code)	– commerce portal			Rate	Amt	Rate	Amt	Rate	Amt
1	2	3	4	5	7	8	9	10	11	12	13	14	15

14.Invoices issued during the tax period including invoices issued in case of inward supplies received from unregistered persons liable for reverse charge

S.No.	Series number of invoices	From	То	Total number of invoices	Number of cancelled invoices	Net Number of invoices issued
1	2	3	4	5	6	7

I \_\_\_\_\_\_hereby declare that the information given in this statement is true, correct and complete in every respect. I further declare that I have the legal authority to submit this statement.

Place:	
Date:	(Signature of Authorized Person)
INSTRUCTIONS for furnishing the information	
1. Terms used:	

- GSTIN: Goods and Services Taxable Person Identification Number
- UIN: Unique Identity Number for embassies
- HSN: Harmonized System of Nomenclature for goods
- SAC: Service Accounting Code
- POS: Place of Supply (State Code) of goods or services State Code to be mentioned
- 2. To be furnished by the 10th of the month succeeding the tax period. Not to be furnished by compounding Taxable Person/ISD
- 3. Aggregate Turnover means as defined under the Goods and Services Tax Act, 20.....
- 4. HSN/SAC is not mandatory for taxable person whose aggregate turnover is less than 1.5 crores. HSN shall be restricted to maximum 8 digits. If gross turnover in previous financial year is greater than Rs 5 crore, HSN should be minimum of 4 digits. If gross turnover in previous financial year is equal to or greater than Rs 1.5 crore and less than 5 crore, HSN should be minimum of 2 digit and would be mandatory from the second year of GST implementation. In case of Exports HSN should be 8 digits.